

(d) No, Sir.

(e) Does not arise.

[*Translation*]

### **Industries in Maharashtra**

4290. SHRI VILASRAO NAGNATH-RAO GUNDEWAR: Will the PRIME MINISTER be pleased to state:

(a) the details of the medium and small scale industrial units in Maharashtra which are lying closed, location-wise;

(b) the total investment made in these units; and

(c) the steps being taken by the Government to review these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) As per information received from the Govt. of Maharashtra, district-wise list of closed SSI Units and list of sick medium/large scale units approached to B.I.F.R. is enclosed as *Statement* attached.

(b) The information about the investment made in medium and small scale sector (SIDO) is not available. However, as per the findings of the Second Census of Small Scale Units, the per unit investment in the working units was Rs. 4.22 lakhs.

(c) State Government monitors a scheme of rehabilitation of sick SSI Units on various levels, and grants prescribed reliefs/concessions to sick SSI units. A sick unit cell is established in the

Directorate of Industries to monitor the schemes of rehabilitation of sick SSI units. Banks/Financial Institutions identify the sick units and approve the nursing programme after confirming potential viability of the sick SSI units as per RBI guidelines. If such SSI units expect relief and concession in respect of Sales, tax, MSEB dues and other Government dues from State Government then the concessions are offered by way of giving easy instalments with concessional rate of interest for the repayment of above mentioned dues.

District level Committees for rehabilitation of sick unit are set up in each district under the Chairmanship of Collector in order to identify the sick units at proper time to initiate dialogue with the financial institution to work out on spot solutions and to take up the nursing programme at right time.

State Government has also constituted a State Level Inter Institutional Committee under the Chairmanship of Secretary (Industries) and the members of the committee are representatives of lead banks and Financial Institutions. The meetings of the committee are held by RBI to discuss the problems of sick units, with the representatives of Banks and Financial Institutions and help the sick units to get their problems solved.

Protection under Bombay Relief Undertaking (Special Provisions) Act, 1958 is also granted to Sick Units in order to prevent the unemployment and to protect the interest of sick unit. If such protection under the act is extended to the unit all legal proceedings are held up during the period of protection.

For industrial sickness in medium and large scale units, Board for Industrial

and Financial Reconstruction is established under the enactment of Sick Industrial Companies (Special) Provisions Act, 1985. Board may make such enquiry as it may deem fit for determining the sickness of the Co. and appoint an operating agency. Board then orders operating agency to prepare viable scheme for rehabilitation of the unit. Draft scheme is circulated to every authority. Operating agency conducts the joint meeting of concerned authorities involved in it to get assistance from them as per RBI guidelines. The Board may sanction draft scheme and issue sanction order for post sanctioned operation to concerned authorities. If the concerned authorities have not given consent then BIFR may order for winding up the unit as deem fit.

State Government also evolved a standard package for reliefs/concessions

for sick industrial units on 17.10.90 and 19.9.92. Under the package some reliefs and concessions are extended to the unit, as follows:—

- (i) Sales Tax dues/MGEB dues are rescheduled over a period of two to five years to be recovered in monthly instalment at the rate of 13%.
- (ii) Workers industrial Co-op. Schemes where equity participation with IDBI is also encouraged, if viable scheme turns out. If the concern authority has not given consent then BIFR may order for winding up the unit as deem fit. If any reliefs/ concessions are sought other than the Standard Package then Government permission is necessary.

### STATEMENT

*District-wise closed Small Scale Units and District-wise Sick Medium/Large Scale Units who approached to BIFR as on March, 1994, in the State of Maharashtra*

Sl. No.	Name of District	No. of closed SSI Units	No. of Sick Large/Medium Scale Units approached to BIFR
1.	Gr. Bombay	3705	70
2.	Thane	674	57
3.	Raigad	214	12
4.	Ratnagiri	23	4
5.	Sindhudurg	161	2
6.	Nasik	64	
7.	Dhule	117	1

Sl. No.	Name of District	No. of closed SSI Units	No. of Sick Large/Medium Scale Units approached to BIFR
8.	Jalgaon	68	4
9.	Ahmednagar	19	3
10.	Pune	1450	25
11.	Satara	40	5
12.	Sangli	62	4
13.	Kolhapur	26	4
14.	Solapur	56	4
15.	Aurangabad	37	10
16.	Jalna	2	2
17.	Parbhani	20	--
18.	Beed	78	--
19.	Nanded	25	1
20.	Osmanabad	41	--
21.	Latur	13	--
22.	Buldhana	173	--
23.	Akola	9	1
24.	Amaravati	196	
25.	Yeatmal	18	--
26.	Wardha	115	1
27.	Nagpur	249	9
28.	Bhandara	154	2
29.	Chandrapur	158	1
30.	Gadchiroli	18	1
Total		7985	231